

No. 56

Warrant of attachment of shares in public companies under Order XXI, Rule 46 of the Code of Civil Procedure.

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

..... PLAINTIFF.

versus

..... DEFENDANT.

To
The Sheriff of Bombay
Whereas the plaintiff abovenamed has applied for execution of Decree of this
Order

Court dated the day of 19 by attachment of the shares specified in the schedule hereto and standing in the name of the defendant abovenamed in the (name of company) :

	Rs.	P.
Amount of <u>decree</u> order inclusive of costs.		
Costs of execution interest at per cent.		
Total		

Now this is to command you to cause to be made known in the manner provided in this behalf by the Code of Civil Procedure that the said defendant be and is hereby prohibited from transferring the said shares of receiving payment or any dividends thereon and the said Company be and is hereby prohibited from permitting any such transfer or making any such payment until the further order of this Court or until the attachment is withdrawn by you in accordance with the rules of this Court:

And this is further to command you to return this warrant on or before the day of 19 with an endorsement certifying the date on and the manner in which it has been executed or why it has not been executed.

Witness Chief Justice at Bombay aforesaid, this day of 19 .

Prothonotary and Senior Master.

Sealer

The day of 19 .
Advocate for